
(2018) 02 CHH CK 0071
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 1091 Of 2018

Disan Kumar Sahu

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 02-02-2018

Acts Referred:

Citation : (2018) 02 CHH CK 0071

Hon'ble Judges : Manindra Mohan Shrivastava, J

Bench : Single Bench

Advocate : CJK Rao, Majid Ali

Final Decision : Disposed Of

Judgement

Manindra Mohan Shrivastava, J

1. The petitioner is aggrieved by the action of the respondents, whereby the increment granted to the petitioner is being withdrawn on the ground that he has not passed B. Ed/D. Ed examination.

2. Learned counsel for the petitioner would submit that the issue with regard to withdrawal/non grant of increment on the ground of having not passed B.Ed/D. Ed examination was examined by this Court in in the case of Jayant Kumar Patle vs. State of Chhattisgarh (WPS No.4271 of 2017 and batch of petitions, vide order dated 03-11-2017) and various directions have been issued for affording proper opportunity of hearing and then decide the matter.

3. Learned State counsel would submit that the petitioner's claim would be examined after affording opportunity of hearing in terms of order dated 03-11-2017 passed in the case of Jayant Kumar Patle (supra).

4. Considering the aforesaid submission, this petition is finally disposed off with a direction to the respondents for examination of petitioner's claim in terms of order passed by this Court in the case of Jayant Kumar Patle (supra) and take appropriate decision thereon.